

the government considering to persuade the banks to reduce the interest rate on loan in order to facilitate to revive these sick small scale industries?

SHRI BIREN SINGH ENGTI: The government will examine this.

SHRI E. AYYAPU REDDY: Has the Planning Commission any definite scheme or a policy with regard to location and development of the small scale industries in the backward, drought prone, hilly and uneconomic areas of the country?

SHRI BIREN SINGH ENGTI: So far as the policy for development is concerned, of course, the details are available only with the nodal Ministry, the Ministry of Industry; they lay down certain norms and frame a policy with regard to these areas where small scale industries have to be located.

SHRI ANIL BASU: What is the number of small scale sick industries which are taken up for the developments of north-east area; and how much fund so far has been released for the small scale industries development fund and national equity fund for the revitalisation of such indentified small scale industries?

SHRI BIREN SINGH ENGTI: I do not have the details.

SHRI ANIL BASU: You must give us the details.

SHRI BIREN SINGH ENGTI: I do not have the detailed information here. I will look into it. (*Interruptions*)

MR. DEPUTY SPEAKER: I will ask him to pass on this information to you.

Construction of Budget Hotels

*243. **SHRI VIJAY N. PATIL:** Will the

Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether Government are studying the prospects of constructing 'Budget Hotels' to cater to the needs of domestic tourists;

(b) if so, the details of facilities which would be provided in 'Budget Hotels';

(c) the places selected for constructing these hotels;

(d) whether Government have asked big "Five Star" proprietors to go in for 'Budget Hotels'; and

(e) if so, their response and the action taken by them for the construction of such hotels?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL) (a) to (e): A statement is given below.

STATEMENT

(a) to (c). To cater to the needs of domestic tourists, the Department of Tourism is setting up Yatri Niwases in collaboration with the State Government. These units provide 60-bedded accommodation, including dormitories, and facilities for holding small conferences and cultural activities.

Besides, the Department has approved 245 hotel projects at different places in the country, from the point of view of their suitability for tourists. Of these, 79 hotels projects are planned for the 1 & 2 Star categories which on completion, can also cater to domestic tourists.

In order to encourage private sector to invest in the hotel industry, Government has already extended several incentives/con-

cession to the hotel industry. The major incentives recently announced for the tourism industry are the benefits of Section 80 HHC and 80 CC of the Income Tax Act. Additionally, for 1 to 3 Star hotels which are mainly used by middle-income and budget tourists, the rate of interest subsidy has been increased from 1% to 3% and the Financial Institutions Scheme of interest rebate linked to foreign exchange earnings extended to hotels.

(d) and (e). The need for building medium and low priced hotels is constantly emphasised by Government upon all hoteliers including big "Five Star" proprietors. Proposals have been received from some of the hotel chains for expansion by constructing medium priced hotels in the country.

SHRI VIJAY N. PATIL: The Minister has mentioned that the Department has approved 245 hotel projects at different places in the country, from the point of view of their suitability for tourists. Of these, 79 hotels projects are planned for 1 & 2 Star categories which on completion, can also cater to domestic tourists. What about the remaining projects? What is their stage of construction? Are they only in the planning process? Apart from this, these units provide 60-bedded accommodation, etc. There was a proposal for the construction of hotels on the road sides on the National Highways. What is happening to that?

SHRI SHIVRAJ V. PATIL: The hotels are being constructed by the individuals in the private sector; they are not constructed by the State Government or the Central Government; they are being constructed at different places; and the stage of these hotels will be known only after collecting information from the private persons who are constructing these hotels.

SHRI VIJAY N. PATIL: I would like to know the figures of the tourists, who are

taking advantage of the accommodation provided in these hotels which are already constructed. I would like to know the figures in the last one year. What is the increase over the last three years?

SHRI SHIVRAJ V. PATIL: The domestic tourists are moving from place to place in a very large number; about six crores of domestic tourists go from place to place, they go to places of pilgrimage and they go to different places. As to how many of them are staying in the Yatrik hotels or Yatrik Nivases, this information can be collected and given.

SHRI VIJAY N. PATIL: I want the percentage increase in the last three years.

SHRI SHIVRAJ V. PATIL: This information can be collected and given.

MR. DEPUTY SPEAKER: Shri Ram Pujan Patel. Absent.

Shrimati Jayanti Patnaik. Absent.

The question List is over. I will go through the list once again.

Shrimati Chintamani Jena Absent.

MR. DEPUTY-SPEAKER: Shri K.N. Pradhan. Absent.

Prof. P.J. Kurien. Absent.

SHRI UTTAM RATHOD: Sir, this question is very important. Last time also Mr. P.M. Sayeed tabled this starred question, but it could not be reached. I think you should allow an half-an-hour discussion on this.

MR. DEPUTY-SPEAKER: Which question are you referring to?

SHRI UTTAM RATHOD: The question about communal organisations, Qn. No.

231, about proposal to ban communal organisations. An half-an-hour discussion may be allowed. Twice this question had appeared in this session. But unfortunately it could not be answered.

SHRI SYED SHAHABUDDIN: Half an hour discussion may be allowed. (*Interruptions*)

SHRI V. SOBHANADREESWARA RAO: Please allow an half-an-hour discussion on technology missions also. (*Interruptions*)

MR. DEPUTY-SPEAKER: If the members are so particularly, I will ask the Minister to reply to this question, Qn. No. 231.

[*Translation*]

Ban on Communal Organisations

*231 SHRI K. N. PRADHAN:
PROF. P.J. KURIEN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to ban communal organisations; and

(b) if so, the outlines of the proposal and of the steps to implement it?

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SONTOSH MOHAN DEV): (a) and (b). A statement is given below.

STATEMENT

There is no proposal, at present, before, the Government to ban communal organisations in the country. So far no definition in regard to communal organisations has been

evolved. However, in the context of separating religion from politics, the Government is considering the matter in-depth from various angles. It would not be feasible at this stage to indicate any details thereof or the time-frame by which a final decision can be taken to introduce a Bill in Parliament.

SHRI UTTAM RATHOD: Since this question has been allowed, I would like to ask the Government one question. For forty years we have been blaming some or the other party saying that, the party is a communal party. We want to know the definition or meaning of a 'communal' party. The parties which are not called 'communal' they allow their members to go ahead with their personal laws and propagate their cause. I want to know, when the Government considers the definition of communal parties, will they take into consideration that aspect also?

SHRI SONTOSH MOHAN DEV: It is very difficult to identify or to name the communal organisations. Moreover the Fundamental Right to form associations will be violated. Our Constitution also ensure freedom of religious activities. However, if anything trends to disturb public order, morality, sovereignty and integrity of the country then Section 153 A and 153 B of the Indian Penal Code are available. The existing law is sufficient. Recently, the Religious Institutions (Prevention of Misuse) Bill was passed by Parliament which enables us to take action for misuse of religious places for communal and other purposes. In addition to that, the Government is discussing with various State Governments as well as political parties and Government have taken certain steps in the past. We are ready to take them in the future also. Even in the electoral reforms, certain clauses are there to ban political parties, not to have meetings in small temples, or churches. We are at it and we are trying to find out the communal organisation. It is very difficult to identify them, because we cannot do anything which violates the Constitution.